RAJYA SABHA

Saturday, the 9th August, 1975/18 Sravana, 1897 (Saka)

The House met at eleven of the clock, Mr. Chairman in the Chair.

PAPERS LAID ON THE TABLE

Statement by Minister correcting the reply given in the Rajya Sabha on the 25th July, 1974 to Unstarred Question 249

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): Sir, I bog to lay on the Table a statement (in English and Hindi) correcting the reply given in the Rajya Sabha on the 25th July, 1974, to Unstarred Question 249, regarding foreign collaboration in cigarette companies. [Placed in the Library. See No. LT-9941/75]

Statement by Minister Regarding Integrated Child Development Scheme

THE MINISTER OF EDUCATION, SO-CIAL WELFARE AND CULTURE (PROF. S. NURAL HASAN): Sir, I beg to lay on the Table a statement (in English and Hindi) regarding the Integrated Child Development Scheme. [Placed in Library. See No. LT-9942/75]

THE CONSTITUTION (FORTY-FIRST AMENDMENT) BILL, 1975

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

33RSS/75-1

The question was put and the motion was adopted.

SHRI H. R. GOKHALE: Sir, I introduce the Bill.

Mr. Chairman, Sir, I move:

"That the Bill further to amend the Constitution of India be taken into consideration."

Hon'ble Members are familiar with the provisions of article 361 of the Constitution which relates to the protection of President and Governors from legal proceedings. Clause (1) of the article provides that the President or the Governor shall not be answerable to any court for the exercise and performance of the powers and duties of his office. This, however, does not restrict the right of any person to bring appropriate proceedings against the Government of India or the Government of a State.

Under clause (2) of the said article, no criminal proceeding whatsoever shall be instituted or continued against the President or the Governor in any court during his term of office and under clause (3), process for the arrest or imprisonment of the President or the Governor can be issued during his term of office. Clause (4) refers to the civil proceedings in which relief is claimed against the President or the Governor and it is provided that no proceedings can be instituted until the expiration of two months next after notice in writing has been delivered to the President or the Governor, as the case may be. Under the existing scheme of article 361, therefore, or the Governor the President answerable in respect of exercise or performance of the powers and duties of his office and is also immune from criminal proceedings during the term of his office. There is, however, no immunity in respect of civil proceedings and the only condition